

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 304 of 2021

IN THE MATTER OF:

State Bank of India

...Appellant

Versus

Doha Bank Q.P.S.C. & Ors.

...Respondents

Present: -

For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Shashank Agarwal, Mr. Satendra K. Rai, Mr. Nirav Shah and Mr. Ryan Dsouza, Advocates.

**For Respondent: Mr. Dhruv Malik, Mr. Kamendra Singh, Mr. Jinal Shah, and Mr. Shubhabrate Chakraborty, Advocates for R-1
Mr. Vijayant Paliwal, Advocate for R-2.
Mr. Saurav Panda, Advocate.**

O R D E R
(Virtual Mode)

12.04.2021 Heard Learned Counsel for the Appellant.

2. Mr. Dhruv Mallik, Advocate waived and accepted notice on behalf of Respondent No. 1. Mr. Vijayant Paliwal, Advocate waived and accepted notice on behalf of Respondent No. 2.

3. Learned Counsel for the Appellant will serve Soft Copy of Memo of Appeal to Learned Counsels for Respondent No. 1 and 2 by tomorrow.

4. Issue notice on Respondent No. 3 to 7 through Speed Post as well as email (Both Mode). Requisites along with process fee be filed by Monday. The Appellant to provide email address of the Respondent No. 3 to 7.

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5. Respondents to file Reply Affidavit within three weeks.
6. List the Appeal 'For Admission (After Notice)' on **13th May, 2021**.
7. Till then, operation of the impugned order shall remain stay.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ nn./